

**MINUTES OF THE MEETING OF THE DISTRICT SUB-COMMITTEE,  
SAHIBGANJ HELD ON 28.01.2017.**

In the light of the directions laid down in letter no. 562-586/Legal Cell dated 25.07.2016 and letter no. 2736-2759/R&S dated 26.07.2016 of the Hon'ble High Court of Jharkhand, Ranchi, a meeting was held on 28.01.2017 at 04.00 P.M in the chamber of Principal District & Sessions Judge, Sahibganj regarding reducing of cases more than five years old.

The meeting was presided over by Sri Anil Kumar Singh No-I, the Principal District & Sessions Judge, Sahibganj. The following members were present in the meeting: -

1. Sri Bhagirath Mahto, Executive Magistrate on behalf of D.C, Sahibganj,
2. Sri Rapheal Minz (Dy. S.P.) on behalf of S.P., Sahibganj.
3. Sri Ramjeet Yadav, C.J.M, Sahibganj
4. Sri Anup Tirkey, S.D.J.M -cum- Judge Incharge-cum-Principal Magistrate, Juvenile Justice Board, Sahibganj.
5. Sri Surya Narayan Yadav, Govt. Pleader, Sahibganj
6. Sri Pradeep Kumar Mishra, Incharge Public Prosecutor, Sahibganj

The Executive Magistrate , Sahibganj has been requested to issue directions to the PP/Addl. PP's/APP's to sort out and prepare a list of all kinds of criminal cases coming in the category of Five Plus cases which are at the stage of evidences and make efforts for production of witnesses on the date fixed by the Courts. The Executive Magistrate, Sahibganj assured that after discussions with the D.C, Sahibganj, necessary directions shall be given to the P.P/Addl. P.P./A.P.P to indentify such cases and make efforts for production of witness without fail on the date fixed by the Courts.

Further, the Executive Magistrate, Sahibganj assured that necessary directions shall also be issued to the Head of Departments of Forest/Excise/Weight & Measurement/Motor Vehicle to fully cooperate in achieving the goal as well as to the Civil Surgeon/Chief Medical officer of the

District to ensure production of Doctors who are witnesses in the cases without delay and for functioning of Medical Board for determination of age of the accused.

The Deputy Superintendent of Police, Sahibganj has been requested to ensure proper attendance of police witnesses for their evidence in the Court and also regarding proper service of Summons/Execution of NBW/Process u/s 82, 83 Cr.P.C. and submission of report within reasonable time and without delay. The Deputy Superintendent of Police, Sahibganj informed the committee that directions regarding above are given by the Superintendent of Police, Sahibganj from time to time. Further, he assured that he will discuss the same with the Superintendent of Police, Sahibganj and directions in the matter shall be issued again to the officer-in-charge of all the Police Stations of this district for execution of NBW/Processes and to pay special attention to cases which are more than five years old and obey the direction of the Court..

The C.J.M, Sahibganj has been directed to sensitize the Judicial Magistrates and to discuss the ways and means for effective implementation of the directions of the Hon'ble Court regarding disposal of those cases so as to achieve the goal of "Five Plus Free".

The Judge Incharge has been directed to monitor and to ensure that all kinds of summons, notices and processes issued from Nazarat are delivered timely and promptly and service report of the same are sent back to the concerning courts without any delay.

The meeting concluded with a vote of thanks by the Chairman.

  
Principal District & Sessions Judge

-cum-

Chairman, District Sub-Committee,  
Sahibganj